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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.NO. 781 OF 1997.

DATE OF ORDER:26-8-1998.

BETWEEN:

Ch.Krishna Rao

... Applicants

and

1. The Director of Oil Research,  
Central Government Department,  
Rajendra Nagar, Rangareddy District.
2. The Employment Officer,  
Rangareddy Employment Exchange,  
Srinagar Colony, Hyderabad.

... Respondents

COUNSEL FOR THE APPLICANT :: Mr.K.Nageshwara Rao

COUNSEL FOR THE RESPONDENTS:: Mr.N.R.Devaraj

CORAM: : Mr.P.Naveen Rao

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

A N D

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

: ORDER :

ORAL ORDER (AS PER HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (A))

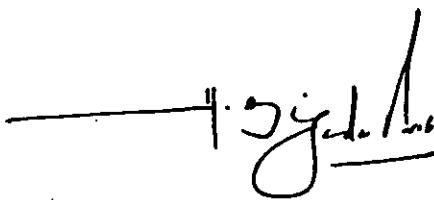
Heard Mr.K.Nageshwara Rao for the Applicant  
and Mr.N.R.Devaraj for the Respondents.

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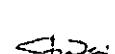
2. The Orders passed in OA.No.987 of 1996 shall have to be complied with in this OA as well. If the applicant has been tested/examined/interviewed in compliance with any interim orders already passed in this OA, the results of the test/interview should be declared, and if the applicant has successfully completed the Interview/Test, necessary follow-up action shall be taken as required. If, on the contrary, he has not passed the selection on the basis of the Test/Interview, no further action is called for.

3. Thus the OA is disposed of.

A copy of the Orders passed in OA.No.987 of 1996 shall be kept on record on this file and also supplied to the respondents to facilitate further action.

  
(H.RADENDRA PRASAD)

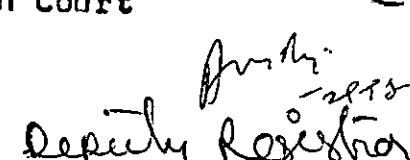
MEMBER(ADMN)

  
( D.H.NASIR )

VICE CHAIRMAN

Dated: this the 26th day of August, 1998  
Dictated to steno in the Open Court

\*\*\*  
DSN

  
Deputy Registrar

28/9/98

I COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.NASIR:  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 28 - 8 - 1998.

~~ORDER/JUDGMENT~~

M.A/R.A./C.R.No.

in

O.A.No. 781/97.

T.A.No. (W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

alw 08/987/96

